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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No. 1172/92.

Shri R.V.Thakre.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Shri V.S.Yawalkar for the applicant.  
Shri R.Darda for the Respondents.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman¶ Dt. 26.7.1993.

Shri V.S.Yawalkar, counsel for the applicant.

Shri Ramesh Darda for the Respondents. Heard counsel for the parties. Shri Yawalkar states that he is not appearing in the present case and that he has returned the brief. The applicant is not present.

2. In view of the Supreme Court decision limiting the period of operation of Rule 56 also in cases of persons who were recruited before the amendment dt.5.4.75 to a period of 5 years, the present dispute about the date of ~~date~~ birth which came to be raised by the applicant in 1993 cannot be entertained as it would be barred by time. It is accordingly dismissed with no order as to costs.

  
(M.Y.PRIOLKAR)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.